...v: Task ...gaming

...employed in the AVGC sector, with another 30,000 indirectly employed. However, most of the programmes offered by various AVGC institutes in India are purely academic in nature.

"The aim is to launch AVGC-focused UG and PG courses with standard curriculum and globally recognised degrees. Standardised admission tests for AVGC-related courses via MECAT by MESC," K Sanjay Murthy, secretary, higher education, ministry of education, said.

The report has also stated AVGC accelerators and innovation hubs in academic institutions on the lines of Atal Tinkering Labs need to be established.

Moreover, there is a need to establish a dedicated production fund for domestic content creation from across India. Also, it has been recommended to establish special incentives for women entrepreneurs in the AVGC sector.

TATA ELXSI LTD

Registered Address : ITPB Road, Whitefield, Bengaluru, Karnataka - 560048

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has been lost & the holder(s) of the said securities/applicant(s) has applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office with in 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation. Name(s) of holder(s): **Iqbal Kaur Arora** joint with **Chhatar Singh Arora,** Kind of Securities & face value 10/- Equity Shares, No. of Securities 100, Folio No. EXI0000750, Certificate No. B240504, Distinctive Nos. 31227661-31227760. **Name(s) of the holder(s)**

Date: 27.12.2022 **IQBAL KAUR ARORA** joint with

Place: Mumbai **CHHATAR SINGH ARORA**

...njab national bank

...the name you can BANK upon!

...ase-II, Delhi-110091

...9758, 22785289

...ROPERTY)

...BANK, Circle Sastra Center East Delhi, ...se-II, Delhi-110091 under the Securitization ...and in exercise of Powers conferred under ...emand notice dated **17.10.2022** calling upon ...**Kumar Sharma** RO- A-52/B3, Village Jhilmil ...**Rs.2708981.57 (Rupees twenty seven lakh** ...**expenses and other charges etc.** thereon

...wer, Guarantor and the public in general that ...f powers conferred on him under sub section ...s **23rd day of December 2022.** ...3) of section 13 of the Act in respect of time

...property and any dealing with the property will ...**(Previously Assets Recovery Management** ...**708981.57 (Rupees twenty seven lakh eight** ...s and other charges etc. thereon.

...PTY

...MEASURING 90.30 SQ. MTRS, PART OF ...HILMIL, IN ABADI OF DILSHAD GARDEN,

Authorised Officer, Punjab National Bank

Zelenskyy speaks to Modi, seeks support

IN A PHONE conversation with Ukrainian President Volodymyr Zelenskyy on Monday, Prime Minister Narendra Modi strongly reiterated his call for an immediate cessation of hostilities between Ukraine and Russia, and said both sides should revert to dialogue and diplomacy to find a lasting solution to their differences.

In a tweet, Zelenskyy said he counted on New Delhi's support for the implementation of his "peace formula", which he had proposed on the G20 platform.

The Prime Minister's Office (PMO) said Modi requested that the Ukrainian authorities facilitate arrangements for the continued education of the Indian students who had to return from the east European country earlier this year.

"The leaders also exchanged views about the ongoing conflict in Ukraine. Prime Minister Modi strongly reiterated his call for an immediate cessation of hostilities, and said that both sides should revert to dialogue and diplomacy to find a lasting solution to their differences," the PMO said. **—PTI**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

THE ATTENTION OF THE CREDITORS OF AABHA INDUSTRIES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**AABHA INDUSTRIES LIMITED**
2.	Date of incorporation of corporate debtor	14/06/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U17290PB2010PLC034005**
5.	Address of the registered office and principal office (if any) of corporate debtor	**REGD. OFFICE:** B-Vi-796/12/5, Street No. 7, Gaushalla Chowk, Madhopuri Ludhiana Punjab 141008 **ADDRESS OTHER THAN REGISTERED OFFICE:** Vidya Vihar, Dhandha Colony, Village Meharban, Rahon Road Ludhiana 141007 Punjab.
6.	Insolvency commencement date in respect of corporate debtor.	23.12.2022
7.	Estimated date of closure of insolvency resolution process	21.06.2023 (180th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. KRISHAN VRIND JAIN Reg No: IBBI/IPA-001/IP-P00284/2017-2018/10528**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1139, Sector 82A, IT City, Block B, Behind WTC, Sahib Zada Ajit Singh Nagar, Punjab 160055. Email: jainkv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO- 818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email: cirp.aabhaindustries@gmail.com Mobile No. 94170-09490, 73411-05244
11.	Last date for submission of claims	07.01.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Aabha Industries Limited on 23.12.2022.

The creditors of M/s Aabha Industries Limited are hereby called upon to submit their claims with proof on or before 07.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note- 1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Sd/-

Krishan Vrind Jain

(Reg. No. IBBI/IPA-001/IP-P00284/2017-2018/10528)

Date: 26.12.2022 Interim Resolution Professional in the matter of

Place: Chandigarh Aabha Industries Limited

Classifieds

PERSONAL

I,Virendra Singh Yadav s/o-Baljeet Singh R/o.D1/574, Street.No.7B,Ashok-Nagar, Delhi-110093,have changed my name to Virendra Singh,for all future purposes. 0040646920-6

I,Sakshi Chavhan D/o YashPal Singh R/o WZ-40, Naraina Village,Delhi-110028,have changed my name to Sakshi Chauhan permanently. 0040646930-10

I,Ramesh Chander Bhatt,s/o Bharav Dutt Bhatt,R/o S-251,1st Floor,School-Block, Shakarpur,Delhi-110092,have changed my name to Ramesh Chand Bhatt,permanently. 0040646930-8

I,Rakesh Kumar,S/o Kali Charan Garg,R/o D-121,UGF Near-Yamuna Sports Complex,Anand Vihar Laxmi-Nagar, Delhi-110092,have changed my name to Rakesh Kumar Garg. 0040646963-5

I Amarjit Kaur Banga w/o Chanchal Singh R/o A-105A, Mansa Ram Park, Uttam Nagar, New Delhi-110059 have changed my name to Amarjit Kaur. 0040646873-1

I,Gurdane Chawla s/o-Gurdeep Singh Chawla,R/o-D-91,Panchsheel Enclave, Delhi-110017,have changed my name to Gurdane Singh Chawla,for all future purposes. 0040646930-9

I,Bhagwant Singh Kala,S/o Bisakha Singh,R/o K-42,Second Floor,Pratap Nagar,Malka Ganj,Delhi-110007,have changed my name to Bhagwant Singh permanently. 0040646920-7

I, Alka Gandhi w/o Varun Mehta r/o D-205, Shiv Vihar Apartment, Paschim Vihar, Delhi-110087 have changed my name to Alka Mehta permanently. 0040646842-1

I,Kabita Bhunia w/o-Santosh Kumar Maity,R/o 17/3072/2C A/3,Kh No.382/46,Gali No.10,Ranjit-Nagar,Patel Nagar,New Delhi-110008,have changed my name to Kavita Maity,permanently. 0040646930-7

Financial Express 27/12/2022

Spokesman 27.12.2022

ਨਗਰ ਕੌਂਸਲ ਗੋਨਿਆਣਾ ਵਲੋਂ ਬੱਸ ਅੱਡਾ ਫੀਸ ਕੁਲੈਕਸ਼ਨ ਦਾ ਕੰਮ ਦੋ ਸਾਲ ਲਈ ਖੁਲੀ ਬੋਲੀ ਰਾਹੀਂ ਠੇਕੇ ਉਪਰ ਦੇਣ ਲਈ ਰੋਜ਼ਾਨਾ ਸਪੋਕਸਮੈਨ ਅਖ਼ਬਾਰ ਮਿਤੀ 22-12-2022 ਦੇ ਪੰਨਾ ਨੰ. 2 'ਤੇ ਇਸ਼ਤਿਹਾਰ ਦਿਤਾ ਗਿਆ ਸੀ। ਇਸ ਇਸ਼ਤਿਹਾਰ ਦੇ ਵਿਚ ਗ਼ਲਤੀ ਨਾਲ ਪ੍ਰਧਾਨ ਨਗਰ ਕੌਂਸਲ ਗੋਨਿਆਣਾ ਦੀ ਬਜਾਏ ਪ੍ਰਸ਼ਾਸਕ ਨਗਰ ਕੌਂਸਲ ਗੋਨਿਆਣਾ ਛਪ ਗਿਆ ਹੈ ਜੋ ਕਿ ਪ੍ਰਸ਼ਾਸਕ ਨਗਰ ਕੌਂਸਲ ਗੋਨਿਆਣਾ ਦੀ ਬਜਾਏ ਪ੍ਰਧਾਨ ਨਗਰ ਕੌਂਸਲ ਗੋਨਿਆਣਾ ਪੜ੍ਹਿਆ ਜਾਵੇ।

ਸਹੀ
ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ
ਨਗਰ ਕੌਂਸਲ ਗੋਨਿਆਣਾ।

19976

ਪੰਜਾਬ ਸਰਕਾਰ

ਈ-ਟੈਂਡਰਜ਼ ਸੱਦਾ ਸੂਚਨਾ (ਬੀ ਅਤੇ ਆਰ ਕੰਮ)

ਐਨਆਈਟੀ ਨੰ. 2011/ਐਸਈ(ਟੀਆਈਸੀ) ਮਿਤੀ 22.12.2022

ਵਿਭਾਗ ਮਿਊਂਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ (ਬੀ ਅਤੇ ਆਰ) ਹੇਠ ਦਿੱਤੇ ਸ਼ਡਿਊਲ ਅਨੁਸਾਰ 01 ਨੰ. ਕੰਮਾਂ ਲਈ ਆਨਲਾਈਨ ਡਬਲ ਬੋਲੀਆਂ ਮੰਗਦਾ ਹੈ।

ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ ਤੇ ਸਮਾਂ : 18.01.2023 ਨੂੰ 1700 ਵਜੇ

ਹੋਰ ਵੇਰਵਿਆਂ ਲਈ ਲਾਗਆਨ ਕਰੋ : eproc.punjab.gov.in

ਨੋਟ : ਕੰਮ ਦੇ ਵੇਰਵੇ, ਹੋਰ ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ ਅਤੇ ਟੈਂਡਰ ਦਸਤਾਵੇਜ਼ਾਂ, ਟੈਂਡਰ ਨੋਟਿਸ ਦੀ ਸੋਧ/ਵਾਧਾ ਜੇ ਕੋਈ ਹੋਵੇਗਾ ਸਿਰਫ਼ ਉਪਰੋਕਤ ਵੈਬਸਾਈਟ 'ਤੇ ਪ੍ਰਕਾਸ਼ਤ ਕੀਤਾ ਜਾਵੇਗਾ।

ਸੁਪਰਇਨਟੈਂਡਿੰਗ ਇੰਜੀਨੀਅਰ (ਬੀ ਅਤੇ ਆਰ)-ਡੀ
ਮਿਊਂਸਪਲ ਕਾਰਪੋਰੇਸ਼ਨ, ਲੁਧਿਆਣਾ

19972

ਪੰਜਾਬ ਸਰਕਾਰ

ਟੈਂਡਰ ਨੋਟਿਸ ਰੈਫ਼ਰੈਂਸ ਨੰ. ਐਮਸੀਐਫ਼/2/2022-2023

ਵਿਭਾਗ, ਮਿਊਂਸਪਲ ਕੌਂਸਿਲ, ਫਿਰੋਜ਼ਪੁਰ ਹੇਠ ਲਿਖਿਆਂ ਲਈ ਆਨਲਾਈਨ ਬੋਲੀਆਂ ਮੰਗਦਾ ਹੈ :

ਲੜੀ ਨੰ.	ਆਇਟਮ	ਮਾਤਰਾ
1.	ਮਿਊਂਸਪਲ ਕੌਂਸਿਲ, ਫਿਰੋਜ਼ਪੁਰ, ਪੰਜਾਬ ਲਈ ਜੀਆਈਐਸ ਆਧਾਰਤ ਸਰਵੇ ਅਤੇ ਕਿਊਆਰ ਕੋਡ ਇੰਟੈਗ੍ਰੇਟਿਡ ਪ੍ਰਾਪਰਟੀ ਯੂਆਈਡੀ ਦੀ ਇਂਸਟਾਲੇਸ਼ਨ ਲਈ ਸੇਵਾ ਪ੍ਰਦਾਤਾ ਦੀ ਚੋਣ	1

ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ ਤੇ ਸਮਾਂ : 09.01.2023 ਨੂੰ ਬਾ. ਦੁ. 2.00 ਵਜੇ ਤੱਕ

ਸਾਰੇ ਵੇਰਵਿਆਂ ਲਈ ਲਾਗਆਨ ਕਰੋ :eproc.punjab.gov.in

ਨੋਟ : ਟੈਂਡਰ ਨੋਟਿਸ ਦੀ ਸੋਧ ਜੇ ਹੋਵੇਗੀ ਸਿਰਫ਼ ਉਪਰੋਕਤ ਵੈਬਸਾਈਟ 'ਤੇ ਪ੍ਰਕਾਸ਼ਤ ਕੀਤੀ ਜਾਵੇਗੀ।

ਸਹੀ/-	ਸਹੀ/-	ਸਹੀ/-	
ਪ੍ਰਧਾਨ	ਕਾਰਜਕਾਰੀ ਅਧਿਕਾਰੀ,	ਮਿਊਂਸਪਲ ਇੰਜੀਨੀਅਰ	
ਐਮਸੀ ਫਿਰੋਜ਼ਪੁਰ	ਐਮਸੀ ਫਿਰੋਜ਼ਪੁਰ	ਐਮਸੀ ਫਿਰੋਜ਼ਪੁਰ	19971

ਪਰਿਸ਼ਿਸ਼ਟ – IV-ਏ

(ਨਿਯਮ 8 (6) ਦਾ ਨਿਯਮ ਵੇਖੋ)

ਅਚਲ ਸੰਪਤੀ ਦੀ– ਵਿਕਰੀ ਲਈ ਵਿਕਰੀ ਨੋਟਿਸ

ਸਕਿਊਰਿਟੀ ਇਨਟ੍ਰੇਸਟ (ਇੰਸਫੋਰਸਮੈਂਟ) ਨਿਯਮ 2002 ਦੇ ਨਿਯਮ 8 (6)ਨੂੰ ਪੜ੍ਹਦੇ ਹੋਏ ਸਕਿਊਰਟਾਈਜ਼ੇਸ਼ਨ ਐਂਡ ਰੀਕੰਸਟੱਰਕਸ਼ਨ ਆੱਫ਼ ਫਾਇਨੈਂਸ਼ਿਅਲ ਐਸੈਟਸ ਐਂਡ ਇੰਫੋਰਸਮੈਂਟ ਆੱਫ਼ ਸਕਿਊਰਿਟੀ ਇਨਟ੍ਰੇਸਟ ਐਕਟ, 2002 ਦੇ ਤਹਿਤ ਅਚਲ ਸੰਪਤੀਆਂ ਦੀ ਵਿਕਰੀ ਲਈ ਈ – ਨੀਲਾਮੀ ਵਿਕਰੀ ਸੂਚਨਾ।

ਜਨਤਾ ਨੂੰ ਆਮ ਤੌਰ ਤੇ ਅਤੇ ਕਰਜ਼ਦਾਰਾਂ ਅਤੇ ਗਾਰੰਟਰਾਂ ਨੂੰ ਖਾਸ ਤੌਰ ਤੇ ਆਗਾਹ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਹੇਠਾਂ ਦੱਸੀ ਗਈ ਅਚਲ ਸੰਪਤੀ ਜੋ ਸੁਰੱਖਿਅਤ ਲੈਣਦਾਰ ਦੇ ਕੋਲ ਗਿਰਵੀ / ਪ੍ਰਭਾਰਿਤ ਹੈ, ਜਿਸ'ਤੇ ਅਧਿਕ੍ਰਿਤ ਅਧਿਕਾਰੀ **ਇੰਡਿਆ ਬੁੱਲਸ ਹਾਊਸਿੰਗ ਫ਼ਾਇਨੈਂਸ ਲਿਮਿਟੇਡ (CIN: L65922DL2005PLC136029)** (**"ਸੁੱਰਖਿਅਤ ਲੈਣਦਾਰ"**), ਜਿਸਦਾ **ਉਸਾਰੂ ਕਬਜ਼ਾ** ਸੁੱਰਖਿਅਤ ਲੈਣਦਾਰ ਦੇ ਅਧਿਕ੍ਰਿਤ ਅਧਿਕਾਰੀ ਦੁਆਰਾ ਲਿਤਾ ਗਿਆ ਹੈ, ਨੂੰ **30.01.2023** ਨੂੰ **"ਜਿੱਥੇ ਹੈ"**, **"ਜਿਸ ਤਰ੍ਹਾਂ ਹੈ"**, ਅਤੇ **"ਜੋ ਕੁਝ ਹੈ"**, ਸ਼ਾਮ 02.00 ਤੋਂ ਸ਼ਾਮ 04.00 ਲਈ **31,76,355/-ਰੁ.(ਇਕੱਤੀ ਲੱਖ ਛਿੱਅਤਰ ਹਜਾਰ ਤਿੰਨ ਸੌ ਪਚਵਿੰਜਾ ਰੁਪਏ ਮਾਤਰ) ਲੋਨ ਖਾਤਾ ਨੰ. HHLLUD00312466** ਬਕਾਇਆ ਪ੍ਰਿੰਸੀਪਲ ਦੇ ਅਕਾਏ, ਬਕਾਏ (ਅਰਜਿਤ ਦੇਰੀ ਨਾਲ ਜੁੜੇ ਚਾਰਜ ਸਮੇਤ) ਅਤੇ **15.12.2022** ਤੱਕ ਦਾ ਵਿਆਜ, ਕਰਜੇ ਦੇ ਸਮਝੌਤੇ ਦੇ ਅਨੁਸਾਰ ਲਾਗੂ ਭਵਿੱਖ ਦੇ ਵਿਆਜ ਦੇ ਨਾਲ ਅਤੇ ਹੋਰ ਸੰਬੰਧਿਤ ਲੋਨ ਦਸਤਾਵੇਜ਼ **16.12.2022** ਤੋਂ ਅਤੇ ਕਾਨੂੰਨੀ ਖਰਚਿਆਂ ਅਤੇ ਹੋਰ ਖਰਚੇ ਦੇ ਨਾਲ **ਅਨੂਪ ਕੁਮਾਰ, ਮਨੋਜ ਕੁਮਾਰ, ਕਿਰਣ ਬਾਲਾ ਅਤੇ ਸੁਰਿੰਦਰ ਕੁਮਾਰ** ਤੋਂ ਸੁਰੱਖਿਅਤ ਲੈਣਦਾਰ ਨੇ ਲੇਣੇ ਹਨ।

ਇਸ ਅਚਲ ਸੰਪਤੀ ਦਾ ਰਿਜ਼ਰਵ ਮੁੱਲ **27,00,000/- ਰੁ. (ਸੱਤਾਈ ਲੱਖ ਰੁਪਏ ਮਾਤਰ)** ਹੈ ਅਤੇ ਅਰਨੈਸਟ ਮਨੀ ਡਿਪਾੱਜ਼ਿਟ (''ਈ.ਐਮ.ਡੀ'') **2,70,000/- ਰੁ. (ਦੋ ਲੱਖ ਸੱਤਰ ਹਜਾਰ ਰੁਪਏ ਮਾਤਰ)** ਅਰਥਾਤ ਰਿਜ਼ਰਵ ਮੁੱਲ ਦੇ 10% ਦੇ ਬਰਾਬਰ।

ਅਚਲ ਸੰਪਤੀ ਦਾ ਵੇਰਵਾ

ਪ੍ਰੋਪਰਟੀ ਪਲਾੱਟ ਨੰ. 54 ਮਿੰਨ (ਐਮਸੀ. ਨੰ. ਬੀ-34-8542/2) ਮਾਪ 132.22 ਵਰਗ ਗਜ ਬੇਅਰਿੰਗ ਖਸਰਾ ਨੰ. 5//7, 5//6, 5//13, 5//14, 5//15, ਖਾਤਾ ਨੰ. 360/430, 1902/2114, 1904/2116, 1905/2117, 1906/2118 (ਜਾਮਬੰਦੀ ਸਾਲ 2006-07 ਦੇ ਅਨੁਸਾਰ) ਪਿੰਡ ਹਾਈਬੋਵਾਲ ਕਲਾਂ ਵਿੱਚ ਸਥਿਤ, ਹਦਬਸਤ ਨੰ. 102, ਤਰਸੇਮ ਕਾੱਲੋਨੀ, ਗਾਂਧੀ ਨਗਰ, ਤਹਿਸੀਲ ਅਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ–141001, ਪੰਜਾਬ

ਹੱਦਬੰਦੀ ਇਸ ਤਰ੍ਹਾਂ ਹੈ :–

ਪੂਰਵ : ਪਲਾੱਟ ਨੰ. 53/59 ਫੁੱਟ –6"
ਪੱਛਮ : ਪਲਾੱਟ ਨੰ. 54 ਮਿੰਨ/59 ਫੁੱਟ –6"
ਉੱਤਰ : ਗਲੀ ਨੰ. 20 ਫੁੱਟ ਚੋੜੀ/20 ਫੁੱਟ
ਦੱਖਣ : ਅੰਮ੍ਰਿਤ ਗੋਇਲ ਹਾਉਸ ਨੰ. 4774/20 ਫੁੱਟ

ਵਿਕਰੀ ਦੀਆਂ ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ ਦੇ ਵੇਰਵੇ ਲਈ, ਕਿਰਪਾ ਕਰਕੇ ਸੁਰੱਖਿਅਤ ਲੈਣਦਾਰ ਦੀ ਵੈਬਸਾਈਟ ਵਿੱਚ ਦਿੱਤੇ ਗਏ ਲਿੰਕ https://www.indiabullshomeloans.com ਨੂੰ ਵੇਖੋ। ਬਿਡਿੰਗ ਲਈ www.auctionfocus.in ਤੇ ਲਾੱਗ ਆੱਨ ਕਰੋ।

ਅਧਿਕ੍ਰਿਤ ਅਧਿਕਾਰੀ
ਇੰਡਿਆਬੁਲੱਸ ਹਾਉਸਿੰਗ ਫ਼ਾਇਨੈਂਸ ਲਿਮਿਟੇਡ

ਤਾਰੀਖ਼ : 19.12.2022
ਸਥਾਨ : ਲੁਧਿਆਣਾ

ਸ਼ਾਰਟ ਟਰਮ ਨਿਲਾਮੀ ਨੋਟਿਸ ਮੇਲਾ-ਮਾਘੀ 2023

ਮੇਲਾ ਮਾਘੀ 2023 ਦੇ ਅਵਸਰ ਤੇ ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ ਵਿਖੇ 01-01-2023 ਤੋਂ 28-02-2023 ਤੱਕ ਲਗਾਏ ਜਾਣ ਵਾਲੇ ਮਨੋਰੰਜਨ ਮੇਲੇ ਦੇ ਸਬੰਧੀ ਵਿਚ ਸ਼ਾਰਟ ਟਰਮ ਨਿਲਾਮੀ ਨੋਟਿਸ (ਖੁੱਲ੍ਹੀ ਬੋਲੀ, ਜੋ ਕਿ ਮਿਤੀ 26-12-2022 ਨੂੰ ਹੋਣੀ ਸੀ, ਮੁਅੱਤਲ ਕੀਤੇ ਜਾਣ ਉਪਰੰਤ ਇਹ ਬੋਲੀ ਸੋਧੀਆਂ ਸ਼ਰਤਾਂ ਨਾਲ ਹੁਣ ਮਿਤੀ 28-12-2022 ਨੂੰ ਬਾਅਦ ਦੁਪਹਿਰ 3-00 ਵਜੇ ਜ਼ਿਲ੍ਹਾ ਰੈਡ ਕਰਾਸ ਦਫ਼ਤਰ ਵਿਖੇ ਹੋਵੇਗੀ। ਸਕਿਊਰਟੀ ਦੀ ਰਾਸ਼ੀ ਮੁਬਲਗ 20,00,000/-ਰੁਪਏ (ਵੀਹ ਲੱਖ) ਉਸੇ ਦਿਨ 2-00 ਵਜੇ ਤੱਕ ਡਰਾਫਟ ਦੇ ਰੂਪ ਵਿੱਚ ਲਈ ਜਾਵੇਗੀ।

ਸੋਧੀਆਂ ਸ਼ਰਤਾਂ ਤੇ ਹੋਰ ਵੇਰਵੇ ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਸ਼ਾਸਨ, ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ ਦੀ ਵੈੱਬਸਾਈਟ www.muktsar.nic.in ਤੇ ਵੇਖੇ ਜਾ ਸਕਦੇ ਹਨ ਜਾਂ ਜ਼ਿਲ੍ਹਾ ਰੈਡ ਕਰਾਸ ਸੁਸਾਇਟੀ, ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ ਦਫਤਰ ਤੋਂ ਪ੍ਰਾਪਤ ਕੀਤੇ ਜਾ ਸਕਦੇ ਹਨ।

ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ)-ਕਮ-
ਵਾਈਸ ਪ੍ਰਧਾਨ ਜ਼ਿਲ੍ਹਾ ਰੈਡ ਕਰਾਸ ਸੁਸਾਇਟੀ,
ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ।

19984

ਫਾਰਮ ਏ
ਜਨਤਕ ਘੋਸ਼ਣਾ

ਇਨਸੌਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲੀਆ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ

ਆਭਾ ਇੰਡਸਟਰੀਜ਼ ਲਿਮਟਿਡ ਦੇ ਨਿਵੇਸ਼ਕਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

	ਸਬੰਧਤ ਵੇਰਵੇ	
1.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਂ	**ਆਭਾ ਇੰਡਸਟਰੀਜ਼ ਲਿਮਟਿਡ**
2.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਸਥਾਪਿਤ ਹੋਣ ਦੀ ਮਿਤੀ	14/06/2010.
3.	ਅਧਿਕਾਰ ਜਿਸਦੇ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ	ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਜ਼-ਚੰਡੀਗੜ੍ਹ
4.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਸ਼ਨਾਖ਼ਤ ਨੰਬਰ/ਲਿਮਟਿਡ ਦੇਣਦਾਰੀ ਸ਼ਨਾਖ਼ਤ ਨੰਬਰ	U17290PB2010PLC034005
5.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ ਦਾ ਪਤਾ (ਜੇ ਕੋਈ ਹੈ)	ਰਜਿ. ਦਫ਼ਤਰ :B-VI-796/12/5, ਗਲੀ ਨੰ. 7, ਗਊਸ਼ਾਲਾ ਚੌਕ, ਮਾਧੋਪੁਰੀ ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141008 ਰਜਿਸਟਰਡ ਦਫਤਰ ਤੋਂ ਬਿਨਾਂ ਪਤਾ : ਵਿਦਿਆ ਵਿਹਾਰ, ਢੰਡਾ ਕਾਲੋਨੀ, ਪਿੰਡ ਮੇਹਰਬਾਨ, ਰਾਹੋਂ ਰੋਡ, ਲੁਧਿਆਣਾ 141007, ਪੰਜਾਬ
6.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਦਿਵਾਲੇ ਦੇ ਆਰੰਭ ਦੀ ਮਿਤੀ	23.12.2022
7.	ਦਿਵਾਲੀਆਪਣ ਪ੍ਰਸੂਤਾਵ ਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜਨ ਮਿਤੀ	21.06.2023 (ਇਨਸੌਲਵੈਂਸੀ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 180ਵੇਂ ਦਿਨ)
8.	ਨਾਂ, ਪਤਾ, ਈ-ਮੇਲ ਪਤਾ ਅਤੇ ਆਖ਼ਰੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫ਼ੈਸ਼ਨਲ ਦਾ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	ਸ੍ਰੀ ਕ੍ਰਿਸ਼ਨ ਵਰਿੰਦ ਜੈਨ ਰਜਿ. ਨੰ. **IBBI/IPA-001/IP-P00284/2017-18/10528**
9.	ਜਿਵੇਂ ਬੋਰਡ ਨਾਲ ਰਜਿਸਟਰਡ ਅੰਤ੍ਰਿਮ ਰੈਜੋਲੂਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਈਮੇਲ ਅਤੇ ਪਤਾ	1139, ਸੈਕਟਰ 82ਏ, ਆਈਟੀ ਸਿਟੀ, ਬਲਾਕ ਬੀ ਡਬਲਿਊਟੀਸੀ ਦੇ ਪਿੱਛੇ, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ, ਪੰਜਾਬ-160055 ਈਮੇਲ : jainkv@gmail.com
10.	ਅੰਤ੍ਰਿਮ ਰੈਜੋਲੂਸ਼ਨ ਪ੍ਰੋਫ਼ੈਸ਼ਨਲ ਨਾਲ ਤਾਲਮੇਲ ਕਰਨ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਈਮੇਲ ਅਤੇ ਪਤਾ	ਐਸਸੀਓ 818, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਯੈਸ ਬੈਂਕ ਦੇ ਉਪਰ, ਐਨਏਸੀ ਮਨੀਮਾਜਰਾ, ਚੰਡੀਗੜ੍ਹ-160101, ਈਮੇਲ : cirp.aabhaindustries@gmail.com Mobile No. 94170-09490, 73411-005244
11.	ਦਾਅਵਾ ਕਰਨ ਦੀ ਆਖ਼ਰੀ ਮਿਤੀ	07.01.2023
12.	ਅੰਤ੍ਰਿਮ ਰੈਜੋਲੂਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵਲੋਂ 21 ਸੈਕਸ਼ਨ ਦੇ ਸਬ ਸੈਕਸ਼ਨ (6ਏ) ਦੇ ਕਲਾਜ਼ (ਬੀ) ਅਧੀਨ ਦਰਸਾਈ ਗਈ ਕ੍ਰੈਡੀਟਰਜ਼ ਦੀ ਸ਼੍ਰੇਣੀ, ਜੇ ਕੋਈ ਹੈ।	ਸ਼੍ਰੇਣੀ (ਆਂ) ਦਾ ਨਾਂ : ਕੋਈ ਨਹੀਂ
13.	ਇਨਸੌਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਦਾ ਨਾਂ ਜਿਸ ਦੀ ਕ੍ਰੈਡੀਟਰ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਵਜੋਂ ਇਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਪਛਾਣ ਕੀਤੀ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਂ)	1. NA 2. NA 3. NA
14.	(ੳ) ਸਬੰਧਤ ਫਾਰਮ ਅਤੇ () ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਦੇ ਵੇਰਵੇ ਜਿਵੇਂ ਉਪਲਬਧ ਹਨ।	ੳ. ਵੈਬ ਲਿੰਕ http://ibbi.gov.in/downloadform.html **ਲਾਗੂ ਫਾਰਮ ਲਈ ਕ੍ਰਿਪਾ ਕਰਕੇ ਹੇਠ ਨੋਟ 1 ਵਿਚ ਹਵਾਲਾ ਦਿੱਤੇਦਿੱਤੇ ਅ. ਕੋਈ ਨਹੀਂ**

ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਬੈਂਚ ਨੇ ਮੈਸ. ਆਭਾ ਇੰਡਸਟਰੀਜ਼ ਲਿਮਟਿਡ ਦੇ ਖ਼ਿਲਾਫ਼ 23.12.2022 ਨੂੰ ਕਾਰਪੋਰੇਟ ਦਿਵਾਲੀਆਪਨ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ ਦੀ ਸ਼ੁਰੂਆਤ ਦੇ ਹੁਕਮ ਦਿਤੇ ਹਨ।

ਮੈਸ. ਆਭਾ ਇੰਡਸਟਰੀਜ਼ ਲਿਮਟਿਡ ਦੇ ਨਿਵੇਸ਼ਕਾਂ ਨੂੰ 07.01.2023 ਤੱਕ ਜਾਂ ਪਹਿਲਾਂ ਇੰਟਰਈਮ ਰੈਜੋਲੂਸ਼ਨਜ਼ ਪੇਸ਼ੇਵਰ ਨੂੰ ਆਈਟਮ 8 ਵਿਰੁੱਧ ਦਰਜ਼ ਪਤੇ ਤੇ ਦਾਅਵੇ ਦਾ ਸਬੂਤ ਜਮ੍ਹਾ ਕਰਨ ਨੂੰ ਕਿਹਾ ਹੈ। ਵਿੱਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਕੇਵਲ ਇਲੈਕਟ੍ਰੋਨਿਗ ਤਰੀਕੇ ਨਾਲ ਜਮ੍ਹਾ ਕਰਵਾਉਣਗੇ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡੀਟਰ ਆਪਣੇ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਕਿਸੇ ਵਿਅਕਤੀ, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕਸ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ।

ਇਨਸੌਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਇਨਸੌਲਵੈਂਸੀ ਰੈਜੋਲੂਸ਼ਨ ਪ੍ਰੋਸੈਸ) ਰੈਗੂਲੇਸ਼ਨ 2016 ਦੇ ਚੈਪਟਰ-IV ਦੇ ਤਹਿਤ ਬਣੇ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਜਮ੍ਹਾਂ ਹੋਣਗੇ। ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਹੇਠ ਦਰਸਾਏ ਫਾਰਮਾਂ ਨਾਲ ਐਫੀਡੇਵਿਟ ਦੇ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਜਮ੍ਹਾ ਕੀਤੇ ਜਾਣੇ ਚਾਹੀਦੇ ਹਨ :

ਨੋਟ-1

ਫਾਰਮ ਬੀ-ਆਪਰੇਸ਼ਨਲ ਨਿਵੇਸ਼ਕਾਂ ਦਾ ਦਾਅਵਾ, (ਵਰਕਮੈਨ ਅਤੇ ਇੰਪਲਾਈਜ਼ ਤੋਂ ਬਿਨਾਂ)
ਫਾਰਮ ਸੀ- ਵਿੱਤੀ ਨਿਵੇਸ਼ਕਾਂ ਦਾ ਦਾਅਵਾ,
ਫਾਰਮ ਸੀਏ : ਵਿੱਤੀ ਨਿਵੇਸ਼ਕਾਂ ਵਲੋਂ ਇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਦਾਅਵਾ
ਫਾਰਮ ਡੀ- ਕਰਮਚਾਰੀ ਅਤੇ ਕਾਰੀਗਰਾਂ ਦਾ ਦਾਅਵਾ,
ਫਾਰਮ ਈ- ਕਰਮਚਾਰੀ ਅਤੇ ਕਾਰੀਗਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਅਫ਼ਸਰਾਂ ਦੁਆਰਾ ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਦਾਅਵੇ
ਫਾਰਮ ਐਫ਼- ਵਿੱਤੀ ਨਿਵੇਸ਼ਕਾਂ ਅਤੇ ਓਪ੍ਰੇਸ਼ਨਲ ਨਿਵੇਸ਼ਕਾਂ ਤੋਂ ਇਲਾਵਾ ਹੋਰ ਨਿਵੇਸ਼ਕਾਂ ਦੇ ਹੋਰ ਦਾਅਵੇ।

ਗ਼ਲਤ ਜਾਂ ਝੂਠੇ ਸਬੂਤਾਂ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ ਜੁਰਮਾਨਾ ਲੱਗੇਗਾ।

ਕ੍ਰਿਪਾ ਕਰਕੇ ਦਾਅਵੇ ਫਾਰਮ ਵਿਚ ਸੰਪਰਕ ਵੇਰਵੇ ਦਰਸਾਏ ਜਾਂ ਤਾਂ ਕਿ ਦਾਅਵੇ ਸਬੰਧੀ ਕੋਈ ਪੁੱਛਗਿੱਛ ਦਾ ਤੁਰੰਤ ਹੱਲ ਕੀਤਾ ਜਾ ਸਕੇ।

ਸਹੀ/-
ਕ੍ਰਿਸ਼ਨ ਵਰਿੰਦ ਜੈਨ
(ਰਜਿ. ਨੰ. IBBI/IPA-001/IP-P00284/2017-18/10528)
ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲੂਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦੇ ਮਾਮਲੇ ਵਿਚ
ਆਭਾ ਇੰਡਸਟਰੀਜ਼ ਲਿਮਟਿਡ

ਮਿਤੀ : 26.12.2022
ਸਥਾਨ : ਚੰਡੀਗੜ੍ਹ

PSPCL ਪੰਜਾਬ ਰਾਜ ਪਾਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AABHA INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AABHA INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	14/06/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17290PB2010PLC034005
5.	Address of the registered office and principal office (if any) of corporate debtor	**REGD. OFFCE:** B-VI-796/12/5, Street No. 7, Gaushalla Chowk, Madhopuri Ludhiana Punjab 141008 **ADDRESS OTHER THAN REGISTERED OFFICE:** Vidya Vihar, Dhandha Colony, Village Meharban, Rahon Road Ludhiana 141007 Punjab.
6.	Insolvency commencement date in respect of corporate debtor	23.12.2022
7.	Estimated date of closure of insolvency resolution process	21.06.2023 (180th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. KRISHAN VRIND JAIN Reg No: IBBI/IPA-001/IP-P00284/2017-2018/10528
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1139, Sector 82A, IT City, Block B, Behind Wtc, Sahib Zada Ajit Singh Nagar, Punjab 160055. Email: jainkv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sco-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigah-160101 Email: **cirp.aabhaindustries@gmail.com** **Mobile No.-94170-09490, 73411-05244**
11.	Last date for submission of claims	07.01.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Aabha Industries Limited on 23.12.2022.

The creditors of M/s Aabha Industries Limited are hereby called upon to submit their claims with proof on or before 07.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note- 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workmen and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors
Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Krishan Vrind Jain
(Reg.No IBBI/IPA-001/IP-P00284/2017-2018/10528)
Interim Resolution Professional in the matter of
Aabha Industries Limited

Date: 26.12.2022
Place: Chandigarh